

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
UNSTARRED QUESTION NO. 1047
ANSWERED ON- 04.12.2024

IMPLEMENTATION OF PESA-COMPLIANT LAWS IN TELANGANA

1047. SHRI RAVI CHANDRA VADDIRAJU:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Ministry is aware that Telangana, despite having framed PESA Rules, has not made any of the six crucial subject laws on Land Acquisition, Excise, Minor Forest Produce, Mines and Minerals, Agricultural Produce Market, and Money Lending on account of PESA compliant as of March 31, 2024, and that all seven PESA districts in Telangana are only partially covered;
- (b) if so, whether Government will consider taking any special measures to expedite the implementation of PESA-compliant subject laws in Telangana to protect the interests of tribal communities in these partially covered districts; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

(a) to (c) As per information received from Government of Telangana, 'The Provisions of the Panchayats (Extension to the Scheduled Areas) Act 1996' (PESA Act) has been adopted by the State of Telangana and incorporated in the Telangana Panchayat Raj Act, 2018 and the PESA Rules have been issued on 24.03.2011 covering all the crucial subjects and is being implemented in PESA areas of all 9 districts.

Further, the Ministry of Panchayati Raj has taken following steps for effective implementation of PESA Act in all ten PESA States namely, Andhra Pradesh, Chhattisgarh, Gujrat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Rajasthan and Telangana:

- (i) This Ministry has organised two Regional Conferences on PESA on 11th & 12th January, 2024 at Pune, Maharashtra and on 4th & 5th March 2024 at Ranchi, Jharkhand with a view to assess the progress made by the States in implementing the PESA Act and to develop a common vision on its impact at the grassroots level. It has emerged from these two recent Regional Conferences that a training manual on each key PESA Subject is required to implement PESA Act in letter and spirit. In response to the identified need for action-oriented capacity building, the Ministry has constituted seven Committees of Officers to focus on key PESA subjects. This

Ministry has prepared, with collaboration of PESA States & Civil Society Organisations, seven training manuals on key PESA subjects-Strengthening of Gram Sabha; Minor Forest Produce; Minor Minerals; Customary Mode of Dispute Resolution; Control over Money Lending; Enforcement of prohibition & regulating/restricting the sales & consumption of intoxicants; and Prevention of alienation of land.

(ii) The Ministry of Panchayati Raj has organized ‘National Conference on PESA Act’ on 26th September, 2024 at New Delhi which saw the active participation of Minister of State for Ministry of Tribal Affairs, Ministers of Departments of Panchayat and Rural Development for Madhya Pradesh, Telangana, and Himachal Pradesh, Non Government Organisations, 35 Elected Representatives from each of ten PESA States across the three tiers, officers from concerned line departments implementing PESA at the ground level, in addition to senior and ground-level officials of the State Panchayati Raj Departments from ten PESA States. In this conference, the Ministry has launched seven training manuals on key PESA subjects and PESA–GPDP Portal to develop PESA village development plan for development of PESA Area.

(iii) The Ministry, in collaboration with State Governments, has conducted seven trainings of State Level Master Trainers on each training manual on key PESA subjects in the States of Andhra Pradesh, Chhattisgarh, Telangana, Madhya Pradesh, Himachal Pradesh, Maharashtra and Odisha. The State of Telangana conducted training on PESA Training module namely, “Prevention of Alienation of land ” on 18th-19th September, 2024.
